

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 363/2002

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SECTION OFFICER (Judl.)

( SEE RULE - 4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

✓Original Application No : 363 /2002  
Misc. Petition No. /  
Contempt Petition No. /  
Review Application No. /

Applicant(s): Sri N. K. Das

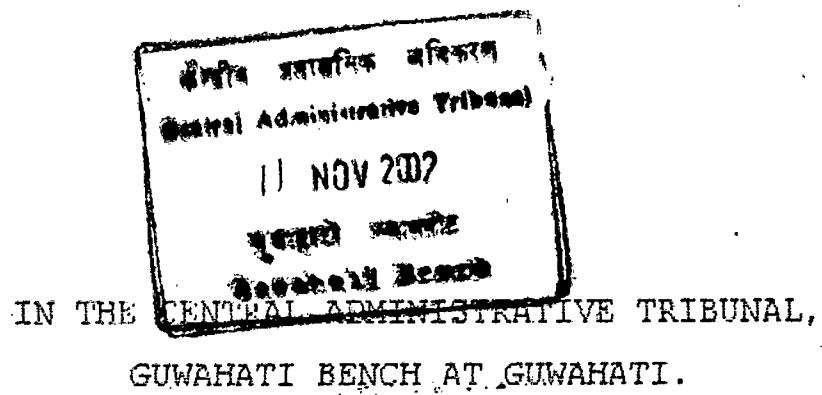
- Vs. -

Respondent(s): Union of India & Ors.

Advocate for the Applicant(s): Mro. A. Ahmed

Advocate for the Respondent(s): C. G. S. C. - (Mr. B. C. Pathak)

Notes of the Registry	Date	Order of the Tribunal
This is application in form C. P. for Rs. 50/- deposited vide IPD/BD No T.G. 575138 Dated 11/11/02  By, Registrar 11/11/02	12.11.02	Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. B.C.Pathak, learned Addl. C.G.S. C. for the respondents.  The grievance relates to the selection process of Mazdoor reserved for ST and OBC. According to the applicant the respondent No.4 is not OBC. Therefore, his appointment is illegal. From the material furnished by the applicant in the pleadings it is difficult to hold that the Respond- ent No.4 is not an OBC. No illegality is discernible requiring interference under section 19 of the Administrative Tribunal Act, 1985. We do not find any merit in the application.  The application is dismissed accordingly. No order as to costs.
21.11.2002  Copy of the order has been sent to the DSC. for issuing the notice to the applicant as well as to the Addl. C.G.S.C.  Kf		K. C. Sharma Member  Vice-Chairman



O.A. NO. 363 OF 2002.

Sri Naren Kumar Das -Petitioner.  
-Versus-  
The Union of India & Ors. -Respondents

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Filed by

Advocate.

(ADIL AHMED)

N. Das

Filed by  
Sri Naren Kumar Das  
Applicant  
Anony (Adv)  
Adm Adm  
Advocate

- 1 -

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE  
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 363 OF 2002

BETWEEN

Sri Naren Kumar Das,  
Son of Sri Karuna Kanta Das,  
Village-Dhantola,  
P.S. & District-Nalbari, Assam.

-Applicant.

-AND-

- 1] Union Of India,  
represented by the Secretary  
to the Government of India,  
Ministry of Defence, New Delhi.
- 2] The Director General,  
Ordinance Service, Master General of  
Ordinance Branch, Army Head  
Quarters, P.O.-D.H.Q.,  
New Delhi-110011.

N. Das

31. The Commandant,  
222 A.B.O.D., C/o 99 APO.

-Respondents.

4] Sri Hari Prasad Sharma, Mazdoor,  
S/o Sri Sat Raj Sharma,  
C/o The Commandant,  
222 A.B.O.D., C/o 99 APO.

-Private Respondent.

DETAILS OF THE APPLICATION:

1] PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made against non-appointment of the applicant in the post of Mazdoor (Reserved for ST and O.B.C.) in the Office of the Respondent No. 3. —

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3] LIMITATION

N. Das

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4] FACTS OF THE CASE

Facts of the case in brief are given below:

- 4.1 That your humble applicant is a citizen of India and as such, he is entitled to all the rights and privileges guaranteed under the Constitution of India.
- 4.2 That your applicant begs to state that he belongs to Other Backward Class (OBC) community and also hails from a poor family.

Annexure-A is the photocopy of caste certificate issued by the President, All Assam Other Backward Class Association, Nalbari District, which is counter signed by the Deputy Commissioner, Nalbari.

- 4.3 That your applicant begs to state that the Respondent No. 3 issued an advertisement in 'The Assam Tribune' dated 13-06-2001 for the

posts of Mazdoor in the pay scale of Rs. 2550-55-2660-60-3200 Plus allowances admissible to the Central Government Employees. There were 79 posts of Mazdoor in total of which 11 posts were Reserved for Schedule Tribe and 68 posts were Reserved for Other Backward Classes. The applicant applied for the said post of Mazdoor. Accordingly, the Respondent No. 3 vide his letter dated 07-07-2001 called the applicant for interview for the post of Mazdoor in his office. The date and test of interview was on 26-07-2001.

Annexure-B is the photocopy of such advertisement.

Annexure-C is the photocopy of the letter dated 07-07-2001 issued by the Respondent No. 3.

4.4 That your applicant begs to state that on 26-07-2001 the applicant reported the Office of the Respondent No. 3 for interview and test etc. The Respondent No. 3 took the applicant alongwith other candidates for physical test and other necessary verification.

4.5 That your applicant begs to state that he passed in his interview and he was also fully satisfied with the interview and physical test. But most surprisingly he was not selected for the above said post, on the other hand, some outsiders has been selected and appointed to the above said reserved posts of Mazdoor. The Private Respondent No. 4 was also selected although he is not belongs to the Other Backward Class. The list of Schedule Caste and Schedule Tribes in Assam and Other Backward Classes are annexed herewith for kind perusal of this Hon'ble Tribunal. In the said list nowhere the title of the Private Respondent No. 4, 'Sharma' is figured as Other Backward Class.

Annexure-D is the extract list of Schedule Caste and Schedule Tribe and Other Backward Classes.

4.6 That your applicant begs to state that he is a poor educated local unemployed youth who is running from pillar to post for getting an employment under the Government establishment. But the Respondent No. 3 with a motive behind selected his own interested candidates, who are not belonging to the above mentioned reserved class community and hence the

Respondent No.3 deprived the applicant, though he belongs to the Other Backward Class Community.

- 4.7 That the applicant begs to state that if the Hon'ble Tribunal does not interfere immediately than irreparable loss will be caused to the applicant. As such, finding no other alternative your applicant compelled to approach this Hon'ble Tribunal for seeking justice.
- 4.8 That your applicant begs to state that the Respondents, particularly, the Respondent No.3 violated the fundamental rights under the Constitution of India.
- 4.9 That your applicant begs to state that the action of the Respondents is illegal, mala fide, arbitrary and also violative of administrative fair-play.
- 4.10 That this application is filed bona fide and for the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1 For that, on the reasons and facts which are narrated above the action of the Respondents is *prima facie* illegal and without jurisdiction.

5.2 For that action of the Respondents in *prima facie* is *mala fide*, illegal, and with a motive behind. As such, the action of the respondents is illegal, arbitrary and also violative of the natural justice.

5.3 For that recruitment of general candidate is instead of reserved candidates as mentioned in the advertisement is hostile discrimination and violative of Articles 14 & 16 the Constitution of India.

5.4 For that it is not just and fair to deprive the applicant from selecting him by the Respondent No.3 for the post of Mazdoor.

5.5 For that the Central Government being a model employer cannot employer cannot be allowed to adopt a differential treatment to the applicant.

5.6 For that the action of the Respondents is not maintainable in the eye of law.

The applicant craves Leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of the instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, or any other bench of this Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

## 8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prayed that your Lordship may be pleased to admit this petition, call for the records and after hearing both the parties the Hon'ble Tribunal may be pleased to direct the Respondents to give the following reliefs:

- 8.1 that the Respondents may be directed by the Hon'ble Tribunal to appoint the applicant to the post of Mazdoor and also cancelled the earlier appointment of the Private Respondent No.4 along with other candidate.
- 8.2 Cost of the application.

## 9. INTERIM ORDER PRAYED FOR:

That this Hon'ble Tribunal may be pleased direct the Respondent not to appoint any other outsider depriving the genuine candidates who had appeared the interview as per above-mentioned advertisement.

9.1 That the respondents may be directed to appoint the applicant as Mazdoor under the Respondent No. 3.

10. Application Is Filed Through Advocate.

11] Particulars of I.P.O.:

I.P.O. NO. 76575438

Date Of Issue 1.11.2002

Issued from Guwahati

Payable at Guwahati

12. LIST OF ENCLOSURES:

As stated above.

- Verification.

## VERIFICATION

I, Sri Naren Kumar Das, Son of Sri Karuna Kanta Das, Village-Dhantola, P.S. & District-Nalbari, Assam do hereby solemnly verify that the statements made in paragraphs 4.1, 4.6, 4.7, 4.9  
\_\_\_\_\_ are true to my know-ledge,  
those made in paragraphs 4.2, 4.3, 4.5  
\_\_\_\_\_ are being matters of records  
are true to information derived therefrom which I  
believe to be true and those made in paragraph 5  
are true to my legal advice and rest are my humble  
submissions before this Hon'ble Tribunal I have  
not suppressed any material facts.

And I sign this verification today on  
this 11th day of November 2002 at Guwahati.

Sri Naren K. Das

Declarant.



## All Assam Other Backward Classes' Association

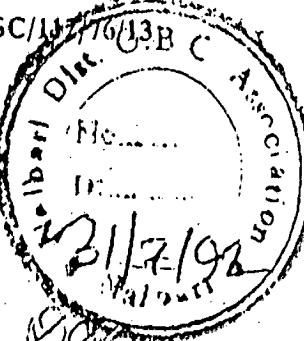
( Registered under the Society Registration Act, Act XXI, 1860 & Recognised by the State Govt. of Assam Vide Memo No. TAD/MISC/147/76/13B C dated the 3rd March 1976 )

Registration No -- 890

S K Barua Road, Guwahati- 781 022

Sl. No. T 5246

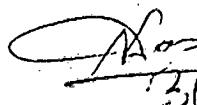
Date 21/7/92



Certified that Shri/ Shrimati Naren Kumar <sup>20</sup>  
Son/ Daughter/ Wife of Shri/ Late Karuna Kantor Basu of  
Village/Town/T.E. Chaintola under the P.S. Darbari  
in the District of Nalbari Assam belongs to  
recognised OBC/ MOBC and his/her sub-caste/ Tribe/ community is Khork  
Generally his/her family resides at D. Korniola  
Village/Town/T.E. under P.S. Darbari in the District of  
Nalbari Assam.

Counter Signature

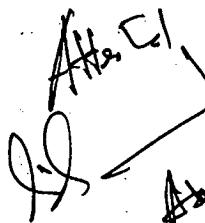
D.C./S.D.O. <sup>20</sup>  
Parity Commissioner  
Nalbari  
Balbari

  
21/7/92  
President/General Secretary

All Assam Other Backward Classes' Association

President ( Seal )

Nalbari Dist. O.B.C. Association  
Nalbari

  
After Col  
Advocate

Application are invited to fill up the following vacant posts of the various categories in 222 ABOD. Necessary details are as under:

1. Office/deptt and address : 222 ABOD C/O 99 APO

2. Name and designation of the Commandant : Col M Rajgopal

3. Name and designation of the Administrative Officer : 222 ABOD C/O 99 APO

4. Officer to whom the application will be submitted : 222 ABOD C/O 99 APO

5. Date, Time and place of interview : 25 to 26 Jul 2001, Time - 08.00 hrs, Place-Foot ball Ground 222 ABOD C/O 99 APO

6. Designation of the post : (a) LDC

(i) Scale of Pay : Rs 13050-75-3900-80-4600

(ii) Place of work : 222 ABOD C/O 99 APO

(iii) No. of post to be filled : 02 (Reserved for ST-01 and OBC-01)

(iv) Age limit : 18 to 25 years

(v) Qualification : Matriculation or equivalent with minimum typing speed of 30 words per minute.

(b) Fireman

(i) Scale of Pay : Rs 142750-70-3000-75-4500 plus allowances admissible to Central Govt. employees

(ii) Place of work : 222 ABOD C/O 99 APO

(iii) No. of post to be filled : 01 (Reserved for OBC)

(iv) Age limit : 18 to 25 years

(v) Qualification : Matriculation with training in fire fighting under state fire service or in an institute

(vi) Physical standard : Height - 165 cm, Chest - 81.5 cm minimum on expansion 86 cm, Weight - 50 Kg

(vii) Qualification : Must be physically/mentally alert, of active habits and capable of performing strenuous duties

(c) Safaiwala

(i) Scale of Pay : Rs 12550-55-2660-80-3200 plus allowances admissible to Central Govt. employees

(ii) Place of work : 222 ABOD C/O 99 APO

(iii) No. of post to be filled : 01 (Reserved for General)

(iv) Age limit : 18 to 25 Years

(v) Qualification : Primary standard pass with knowledge of Hindi

(d) Mazdoor

(i) Scale of Pay : Rs 12660-55-2660-80-3200 plus allowances admissible to Central Govt. employees

(ii) Place of work : 222 ABOD C/O 99 APO

(iii) No. of post to be filled : 79 (Reserved for ST-11 and OBC-68)

(iv) Age limit : 18 to 25 years

(v) Qualification : (i) Five years relaxation for ST and three years for OBC candidates and 10 years for physically handicapped persons belong to ST. (ii) Age limit for Ex-service men who have rendered not less than 6 month continuous service in the Armed forces will be determined as under: Present age minus period of service plus three years

(e) Messenger

(i) Scale of Pay : Primary standard pass with knowledge of Hindi

(ii) Place of Work : Rs 12550-55-2660-80-3200 plus allowances admissible to Central Govt. employees

(iii) No. of post to be filled : 222 ABOD, C/O 99 APO

(iv) Age Limit : 02 (ST-01, OBC-01)

(v) Qualification : 18 to 25 Years

(f) Draughtsman gde. III

(i) Scale of Pay : Under Matric

(ii) Place of Work : 4000-100-6000 Plus Allowances admissible to central Govt. Employees

(iii) No. of Post to filled : 222 ABOD, C/O 99 APO

(iv) Age Limit : 01 (General)

(v) Qualification : 18 to 25 years

(g) Qualification : Matriculate or Equivalent and diploma/Certificate in Draughtsmanship

7. Whether willing to work and consider applicant from other exchange area in case local applicant are not available : No

8. Candidate will be selected by a board of Officers, but final appointment is subject to medical fitness and favorable police verification report

9. The candidate will be on probation for a period of 2 years and successful completion of probationary period, they will be observed as regular (Temporary Mazdoor)

Note: The individual will also be directed to send the application form along with one Registered envelop with home address of the applicant for conformation with the details required duly filled up by 30 Jun 2001.

11

After Col  
Jit  
Bhawante

File No. : 6954

REGISTERED BY POST

222 Agrim Sthai Ayudh Mandir  
222 Advance Base Ordnance Depo  
C/O 99 AFO

1503/11/01 /Civ Est

07 JUL 2001

Name - NAYEN KUMAR DAS

S/o Late - R. K. Das

EMPLOYMENT OF DRAUGHTSMAN/LDC/FIREMAN/MESSENDER/SHAFATWALA/MAZDOCH

Name Soni N. K. Das

Roll No 214

- Ref your application dated.
- You are hereby directed to report to 222 ABOD at 0800 hrs on 07 Jul 2001 for interview for the post of Mazdoor. You are required to bring the following documents in original at the time of reporting for interview :-
  - Castc/Cat certificate (SC/ST/OBC/Ex-Serviceman).
  - Educational qualification certificate.
  - Domicile or Ration Certificate.
  - Document proving date of birth.
- Candidates should be willing to serve any where in India.
- The decision of the Recruitment Board in all matters regarding eligibility, conduct of test, interview and selection would be final. No correspondence would be entertained in this behalf.
- You will be subjected to physical tests, any injury that may occur during the course of the test will not be the liability of the organisation. An interview will also be held.
- Please note that your candidature will be rejected summarily, if you fail to produce the above certificate in original at the time of interview.

RK Bhatia  
( RK Bhatia )  
Lt Col  
Adm Officer  
for Commandant

Attached  
File  
Ansara

LIST OF SCHEDULED CASTES AND SCHEDULED TRIBES IN ASSAM.

An extract of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976, showing the list of Scheduled Castes and Scheduled Tribes for Assam State.

THE FIRST SCHEDULE.

In the Constitution (Scheduled Castes) Orders, 1950 (a) in paragraph 2, for the figures "XVII", the figures "XIX" shall be substituted. (b) for paragraph 4, substitute -

4. Any reference in this Order to a state or to a district or other territorial division thereof shall be construed as a reference to the state, district or other territorial division as constituted on the 1st day of May, 1976.

(c) For the Schedule substitute -

THE SCHEDULED.

Part - II - Assam.

1. Bansphor.	9. Kaibortta, Jaliya.
2. Bhuinmali, Mali.	10. Lalbegi.
3. Brittial Bania, Bania.	11. Mahara.
4. Dhupi, Dhoi.	12. Methar, Bhangi.
5. Dugla, Dholi.	13. Muohi, Rishi.
6. Hira.	14. Namasudra.
7. Jalkeot.	15. Patni.
8. Jhalo, Malo, Jhalo-Malo.	16. Sutradhar.

THE SECOND SCHEDULE.

CHAPTER - I.

In the Constitution (Scheduled Tribes) Order, 1950.

(a) For paragraph 3, substitute -

"3. Any reference in this order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the 1st day of May, 1976."

Attest  
J. K. - Advocate

Contd. .... 2/-

-(2)-

(b) for the Schedule, substitute -

" THE SCHEDULE "

PART - II - ASSAM

In the Autonomous District :

1. Chakma, 2. Dimasa, Kachari, 3. Garo, 4. Hajong, 5. Haar.
6. Khasi, Jaintia, Synteng Paar, War, Bhoi, Lyngngam.
7. Any Kuki Tribes including,

(i) Biate, Biete, (ii) Changsan, (iii) Chonglei, (iv) Doungal, (v) Gamalhou, (vi) Gangya, (vii) Guite, (viii) Heneq, (ix) Haekip, Kaupit, (x) Haolo, (xi) Hengna, (xii) Hongsuhng, (xiii) Hrungklo-gwal, Rongkhol, (xiv) Khelma, (xv) Khawohung, (xvi) Khawathleng, Khothalong, (xvii) Jongbe, (xviii) Kholhou, (xix) Kipgon, (xx) Kuki, (xxi) Lengthang, (xxii) Lhangum, (xxiii) Lhoujem, (xxiv) Lhouri, (xxv) Lupheng, (xxvi) Mangjel, (xxvii) Misao, (xxviii) Rieng, (xxix) Sairhem, (xxx) Selnam, (xxxi) Singson, (xxxii) Sitlhou, (xxxiii) Sukto, (xxxiv) Thado, (xxxv) Thangngsu, (xxxvi) Ufbuh, (xxxvii) Vaiphei.

8. Lakher,	15. In the State of Assam excluding Autonomous District.
9. Man (Mal speaking)	16. Barmans of Cachar.
10. Any Mizo (Lushai) Tribes.	17. Boro, Boro Kachari.
11. Mikir.	18. Deori.
12. Any Naga Tribe.	19. Hojai.
13. Pawi.	20. Kaohari, Sonowal.
14. Synteng.	21. Lalung.
	22. Mech.
	23. Muli.
	24. Rabha.

1 1 1

Attested  
J. D.  
Advocate

LIST OF THE GARDEN AND TEA GARDEN LABOURERS BACKWARD CLASSES VIZ 21/22/23/24/25/26/27/28 DATED 27th NOV/15.

(1)  
20

1. Ayma Mala	24. Dandorki	47. Khowar	69. Paloi
2. Joroi	25. Khadpal	48. Khodch	70. Patlika
3. Dasphe x	26. Bood	49. Koya	71. Patyin
4. Mackta	50. Deavor	50. Kandpan	72. Patrutanai
5. Housi	51. Ganda	51. Kabor	73. Parashora
6. Bhuyka	52. Ganda	52. Komakor	74. Rajwar
7. Khunis	53. Ghani	53. Kochan	75. Samor
8. Bedia	54. Gorait	54. Lohar	76. Sahora
9. Solder	55. Ghatwar	55. Lodha	77. Turi
10. Bharalk	56. Hori	56. Lodha	78. Obaner
11. Bhutia	57. Kura	57. Maderi	79. Barhai
12. Doser	58. Keot	58. Melki	80. Ahir-Gain
13. Bolga	59. Kixi	59. Melki	81. Selba
14. Dalsam	60. Khayor	60. Kohata	82. Hodi
15. Shai	61. Kurni	61. Melasharia	83. Telanga
16. Honda	62. Lawar	62. Nauli	84. Tasse
17. Bhigla	63. Kewra	63. Niyther	85. Deuri
18. Bhader	64. Kewra	64. Majwar	86. Tantwai
19. Birjia	65. Kol	65. Mhais	87. Kalihandi
20. Bodd	66. Kalahmai	66. Hagania	88. Nath
21. Chundhori	67. Kotval	67. Nagbani	89. Teli
22. Ghore	68. Kheria	68. Panl	90. Tanti
23. Chok Panik	69. Kinter		

PROVISIONAL LIST OF O.P.C.

1. Ayma
2. Baria
3. Bawri
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